

Fourteenth Loksabha**Session : 10****Date : 09-05-2007****Participants : [Bwiswmuthiary Shri Sansuma Khunggur](#)**

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Title: Need to reserve No. 9 Kokrajhar and No. 10 Udalgiri Parliamentary Constituencies of Assam for the Scheduled Tribes of Bodoland Territorial Areas District (BTAD).

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): The Delimitation Commission of India in relation to the State of Assam, has earmarked two Parliamentary Constituencies namely "No. 9 Kokrajhar and No. 10 Udalguri" for the Bodoland Territorial Areas District (BTAD), and it has been a matter of serious concern that the latest Draft Working Paper of the Delimitation Commission, has shown both the existing No. 5 Kokrajhar (ST) HPC (No. 9 New No.) and also the newly created No. 10 Udalguri HPC Open/General in contravention to the provisions of Article 330(C) of the Constitution. It is also a noteworthy fact that since independence, the present No. 5 Kokrajhar Parliamentary Constituency that I represent in the august Lok Sabha (House of the People) from the Bodoland Territorial Areas District in Assam, has been reserved constituency for the Scheduled Tribes (Plains).

In this connection, further, it is also a worth mentioning fact that consequent upon the signing of the new political accord between the Union Government of India and the State Government of Assam on the one hand and the erstwhile Bodo Liberation Tigers on the other on 10<sup>th</sup> Feb.2003, a new political arrangement with the name and style 'Bodoland Territorial Areas District (BTAD) and it's administrative apparatus Bodoland Territorial Council (BTC)" came into being under the provisions of the Sixth Schedule to the Constitution of the country (Article 244(2)). It is also a well known fact that Article 330(C) entitles the Scheduled Tribes of the Autonomous Districts constituted under the provisions of Article 244(2) to have reserved Parliamentary Constituencies within their respective Autonomous Districts concerned in pursuance of the recommendations made by the then Bordoloi sub-committee to the Constituent Assembly.

In view of the above, I would like to strongly urge upon the Union Government of India to take appropriate steps to help ensure the reservation of both No.9 Kokrajhar and No. 10 Udalguri Parliamentary Constituencies for the Scheduled Tribes of the Bodoland Territory as per the provisions under Article 330(C).

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*(Interruptions)*

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**15.03 hrs.**

(At this stage Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the table.)

उपाध्यक्ष महोदय : आप अपनी सीट पर चलिए, मैं कॉलिंग अटेंशन ले लेता हूं।

...(ब्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow the 10<sup>th</sup> May 2007 at 11 a.m.

**15.04 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock*

*on Thursday, May 10, 2007 / Vaisakha 20, 1929 (Saka).*

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[R3]fd by f

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